

HIGH COURT OF MADHYA PRADESH: JABALPUR

Endt. No. **663/Confdl./2013**
II-15-47/95

Jabalpur, Dated 13th June, 2013

Copy of modification / amendment made in **paragraph 13 and paragraph 26**, respectively, of the Transfer Guidelines/Policy for Judicial Officers of the High Court of Madhya Pradesh, dated 10.01.2012, is forwarded to: -

1. The Principal Secretary, Govt. of Madhya Pradesh, Law & Legislative Affairs Department, Vindhyachal Bhawan, Bhopal – 462 011, for information. You are requested to bring into the notice of judicial officers working under your control.
2. The Principal Registrar, High Court of M.P., Bench at Indore, Indore for information. You are requested to bring into the notice of judicial officers working under your control.
3. The Principal Registrar, High Court of M.P., Bench at Gwalior, Gwalior for information. You are requested to bring into the notice of judicial officers working under your control.
4. The Secretary, Office of Lokayukta Organisation, M.P. Lokayukta Bhawan, F-Block, Old Secretariat, Bhopal- 462 001 for information. You are requested to bring into the notice of Legal Advisors working in the organization.
5. Shri Mohd. Faheem Anwar, Officiating Registrar and Additional Welfare Commissioner, Office of the Welfare Commissioner, Bhopal Gas Victims, Dr. Rajendra Prasad Bhawan, Opposite Old Vidhan Sabha, Bhopal, with a request to bring into the notice of Additional/Deputy Welfare Commissioners for information.
6. The Director, J.O.T.R.I., 1st Floor, abolished SAT building, Jabalpur, for information. You are requested to bring into the notice of judicial officers working under your control.
7. The Member Secretary, M.P. Legal Services Authority, C-2, South Civil Lines, Pachpedi, Judges Bungalow, Jabalpur, for information. You are requested to bring into the notice of judicial officer working under your control.
8. The Registrar, M.P. State Consumer Dispute Redressal Commission, Plot No. 79, Arera Hills, New Central School, Bhopal. You are requested to bring into the notice of all the President, District Consumer Forum of the State.
9. The District & Sessions Judge _____, for information. You are requested to bring into the notice of judicial officers working under your control.
10. The Registrar-cum-PPS to Hon'ble the Acting Chief Justice, High Court of M.P., Jabalpur.
11. The P.S. to Hon'ble Shri Justice _____, High Court of Madhya Pradesh, Jabalpur, for placing the same before His Lordship's kind information.
12. The P.S. to Hon'ble Shri Justice _____, High Court of Madhya Pradesh, Bench at Indore, Indore, for placing the same before His Lordship's kind information.
13. The P.S. to Hon'ble Shri Justice _____, High Court of Madhya Pradesh, Bench at Gwalior, Gwalior, for placing the same before His Lordship's kind information.
14. The Commissioner, Departmental Enquiry, General Administration Department, (GAD) Vindhyachal Bhawan, Bhopal.
15. The Registrar, National Judicial Academy, Bhadbhada Road, P.O. Suraj Nagar, Bhopal – 462 044.

16. The Law Officer, State Economic Offences Investigation Bureau, 'D' Wing, 2nd Floor, Vindhyachal Bhawan, Bhopal.
17. The Registrar (Law), M.P. Human Rights Commission, Block-I, Arera Hills, Prayvas Bhawan, Jail Road, Bhopal-462 011, with a request to bring into the notice to Shri Kuldeep Jain, Deputy Secretary.
18. The Registrar, M.P. Arbitration Tribunal, B-Wing, Ground Floor, Vindhyachal Bhawan, Bhopal.
19. The Presiding Officer, M.P. State Wakf Tribunal, B-114, Housing Board Colony, Kohephiza, Bhopal.
20. Shri Raj Kumar Pandey, Principal Secretary, Secretariat Legislative Assembly, Madhya Pradesh, Bhopal.
21. The Registrar, National Green Tribunal, Zonal Bench, Central Zone, IIIrd Floor, State Information Commission Building, Arera Hills, Bhopal – 462 011.
22. The Chairman, M.P. State Transport Appellate Tribunal (STAT), Moti Mahal, Gwalior.
23. The Secretary, Sardar Sarovar Project-Forged Sale Deeds and Rehabilitation, Sites Irregularities, Inquiry Commission, 18/4 South Tukoganj, Jorgely House, LIC, Behind Board Office, Indore.
24. The District Judge, (Inspection & Vigilance.) Jabalpur Zone, High Court Premises Jabalpur/ District Judge, (Inspection & Vigilance.) Indore Zone, J.E.-I, Judges Enclave, Residency area, Indore-452001/ District Judge, (Inspection & Vigilance.) Gwalior Zone, 28/B, Race Course Road, Opposite Mela Ground, Gwalior.
25. The Principal Registrar, (Inspection & Vigilance), High Court of M.P., Jabalpur.
26. The Principal Registrar, (I.L.R. & Examination), High Court of M.P., Jabalpur.
27. The Principal Registrar, (Judicial), High Court of M.P., Jabalpur.
28. The Registrar (V.L.) / (D.E.)/ (Judl.-I) / (Judl.-II)/ (Exam & Labour Judiciary) & (Administration), High Court of M.P., Jabalpur.
29. The Registrar / Secretary, M.P. High Court Legal Services Authority, High Court Premises, Jabalpur.
30. Smt. Sunita Yadav, Director (Law), Delhi Electricity Regulatory Commission, Vinayamak Bhawan, C-Block, Shivalik, Malviya Nagar, NEW DELHI -110 017.
31. Shri Chandra Mohan Garg, Judicial Member, Income Tax Appellate Tribunal, Chamber No.12, 10th Floor, Loknayak Bhawan, Khan Market, New Delhi, - 110 003.
32. Shri A.M. Yeolekar, OSD, High Court of M.P., Jabalpur.
33. The Deputy Registrar & P.S. to Registrar General, High Court of M.P. Jabalpur.

For information.

Encl: As above.


13.02.13
(VED PRAKASH)
REGISTRAR GENERAL

MODIFICATION / AMENDMENT

Paragraph 13 of the Transfer Guidelines / Policy of the High Court of Madhya Pradesh dated 10.01.2012 is **partially modified** and is replaced as under :-

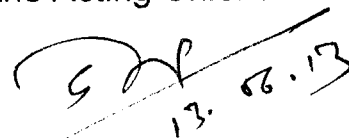
13....."final decision to refuse or permit request for over-stay or pre mature transfer will be taken by the Chief Justice, or on His behalf by a Committee/Committees of three Judges nominated by the Chief Justice, within three weeks of the last date of receipt of representations mentioned above."

Paragraph 26 of the Transfer Guidelines / Policy of the High Court of Madhya Pradesh dated 10.01.2012 is **amended** and is replaced as under :-

"26. Notwithstanding anything contained herein, the Chief Justice or on His behalf, a Committee or Committees of three Judges nominated by the Chief Justice will have powers to pass any order regarding the transfer or posting of any Judicial Officer at any time. The proposal made by the Committee shall be subject to approval/modification by the Chief Justice."

Aforesaid modification / amendment shall come into force with immediate effect.

By the order of Hon'ble the Acting Chief Justice



Dated : 13.06.2013.

(VED PRAKASH)
REGISTRAR GENERAL